

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP No.19/99 (OA No.264/97)

Date of order: 17.11.99

Narain Singh S/o late Shri Chhotelal, presently posted as Electrical Chargeman, Wagon Repair, Kota.

.. Petitioner

Versus

- 1. Shri V.D.Gupta, General Manager, Western Railway, Mumbai.
- 2. Shri L.R.Thapar, DRM, Western Railway, Kota.
- 3. Shri S.M.Khinchi, Chief Electrical Engineer, Western Railway, Mumbai.

.. Respondents

Mr. Vinod Goyal, counsel for the petitioner

Mr. T.P.Sharma, Proxy counsel to Mr. Manish Bhandari, counsel for the respondents.

CORAM:

Hon'ble Mr. S.K.Agarwal, Judicial Member

-Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. S.K. Agarwal, Judicial Member

This Contempt Petition has arisen out of order dated 2.2.98 passed in OA No. 264/97, Narain Singh Vs. Union of India and Ors.

2. In the order dated 2.2.98 this Tribunal passed the follwoing order:

Suff

"In the circumstances, we direct the respondents to conclude the entire disciplinary proceedings against the applicant within a period of four months from the date of receipt of a copy of this order".



- 3. It is stated by the petitioner that the opposite parties have wilfully and deliberately disobeyed the order of this Tribunal, therefore, they should be punished.
- 4. Show-cause was filed by the opposite parties. In the reply filed by the opposite parties, it has been made very specific that the order dated 2.2.98 was complied with. It has also been stated that not only the disciplinary proceedings inquiry but an order of punishment as a consequence thereof has also been passed.
- 5. No rejoinder to the reply was filed.
- 6. In view of the reply filed by the opposite parties, we are of the considered opinion that no case of contempt is made out against the alleged contempers.
- 7. Therefore, this Contempt Petition is dismissed having no merits. Notices issued are discharged.

(N.P.NAWANI)

Adm. Member

(S.K.AGARWAL)

Judl. Member